

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2769
ANSWERED ON:11.12.2012
HUMAN RIGHTS COMMISSION
Ahir Shri Hansraj Gangaram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Human Rights Commissions have been set up in all the States of the country;
- (b) if so, the details of the States in which such Commissions have been set up;
- (c) whether the Union Government has issued any guidelines to the State Governments with regard to setting up of Human Rights Commissions and filling up of vacancies therein;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to set up such Commissions in every State along with the action taken against the States which have not set up such Commissions so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH)

(a): No Madam.

(b): 23 states have so far set up State Human Rights Commission (SHRCs) as per the last information received from the State Governments. These States are Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Karnataka, Kerala, Jammu & Kashmir, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Utrakhand, Goa, west Bengal and Haryana.

(c) to (e): Section 21 of the Protection of Human Rights Act, 1993 provides for constitution of State Human Rights Commissions and the Government as well the NHRC have been requesting the States for the same. The responsibility to set up the State Human Rights Commissions and to fill up the vacancies in such Commissions lies with the State Government concerned.